

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 16th of May, 2023

S.O 269 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr Subash Chander, Naib Tehsildar, Reasi to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Reasi.

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No. Law/Power/29/2022-10

Dated: -/16- 05-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department
- 4) Deputy Commissioner Reasi. This is with reference to his letter No. DM/Rsi/2023-24/JC/764-66 dated 13-05-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Mr. Subash Chander, Naib Tehsildar, Reasi .
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


**(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A**